

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

**CC No.
Smt. Shikha Verma
vs.
The Station House Officer & Ors.**

30.06.2020

**Fresh complaint has been received through email. It
be checked and registered.**

Present: Sh. Chander Shekhar, Ld. Counsel for the
complainant via Video Conferencing
through Cisco Webex.

Heard. Perused.

It is informed by the Ld. Counsel for the
complainant that the matter was reported to PS DBG Road.

Let status report/action taken report be called
for NDOH.

Renotify for further proceedings on 20.07.2020.

ARUL VARMA Digitally signed by ARUL
VARMA
Date: 2020.06.30 15:18:33
+05'30'

**(Arul Varma)
CMM (Central), Delhi
30.06.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

FIR No. 29/2020

PS: DBG Road

State Vs. Jaan Mohammad & Ors.

U/s 392/397/120-B/307/34 IPC

Application

30.06.2020

This is an application received through email moved by the applicant Sanjay Sahdev for release of recovered cash amount of Rs. 1,24,000/- on superdari.

Present: Ld. APP for the State via Video Conferencing through Cisco Webex.
Applicant Sh. Sanjay Sahdev was joined through WhatsApp Video Call.

Reply of IO has been received.

Heard. Perused.

Applicant/complainant is stated to be the owner of the above said cash in question. As per reply of IO, police has no objection in release of the said cash amount.

The application is therefore allowed. The cash amount of Rs. 1,24,000/- be released to the applicant after verification of his identity and ownership. The Panchnama and coloured photographs of the above said cash amount shall be filed in the Court with the charge-sheet.

Concerned SHO is directed to prepare a detailed panchnama of the above stated cash amount and take coloured photographs of the same in terms of directions

Contd.....

-2-

given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the coloured photographs shall be signed by the applicant, accused persons, and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Copy of this order be sent to concerned SHO for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

Accordingly, application stands disposed off.

ARUL
VARMA Digitally signed
by ARUL VARMA, CMM (Central), Delhi
Date: 2020.06.30 15:18:59 +05'30'
(Arul Varma)
30.06.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

**FIR No. 151/2020
PS: DBG Road
State Vs. Jagmohan
Application**

30.06.2020

This is an application moved by the applicant/GPA Jagmohan for release of vehicle bearing registration number DL-1LL-3980 (Champion) on superdari.

Present: Ld. APP for the State via Video Conferencing through Cisco Webex.
Applicant Jagmohan was joined through WhatsApp Video Call.

Reply of IO has been received through email.
Heard. Perused.

Applicant is the GPA holder of the registered owner of the vehicle in question. As per reply of IO, police has no objection in release of the vehicle.

The application is therefore allowed. The vehicle bearing registration number DL-1LL-3980 be released to the applicant/GPA holder after verification of his identity and GPA. The Panchnama and photographs of the vehicle shall be filed in the Court with the charge-sheet.

Concerned SHO is directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be

Contd.....

-2-

conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused, and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Copy of this order be sent to concerned SHO for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

Accordingly, application stands disposed off.

ARUL
VARMA Digitally signed
by ARUL VARMA (Arul Varma)
Date: 2020.06.30 15:19:33 +05'30' (Central), Delhi
30.06.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

FIR No. 127/2016

PS: EOW

State Vs. Vinod Arora

u/s 420/467/468/471/120-B IPC

Bail application

30.06.2020

**File taken up today on an application u/s 437
Cr.PC moved on behalf of accused Vinod Arora for
grant of bail.**

Present: Ld. APP for the State via Video Conferencing
through Cisco Webex.
Sh. Deepak Pandey, Ld. Counsel for the
applicant/accused through Video Conferencing.

Heard. File perused.

Reply has not been filed by the IO.

IO is directed to file the reply by next date of
hearing.

Be put up for consideration on 06.07.2020.

**ARUL
VARMA**

Digitally signed
by ARUL VARMA
Date: 2020.06.30
15:19:55 +05'30'

**(Arul Varma)
CMM (Central), Delhi
30.06.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

**FIR No. 204/2019
PS: Crime Branch
State Vs. Rehan & Ors.
Application**

30.06.2020

This is an application moved on behalf of applicant for early hearing.

Present: Ld. APP for the State via Video Conferencing
through Cisco Webex.
Sh. L N Rao, Ld. Counsel for the applicant
through Video Conferencing.

File was requisitioned by the Ld. Sessions Court.
Be awaited.

At request, be put up for consideration on
03.07.2020.

ARUL VARMA

Digitally signed by ARUL
VARMA
Date: 2020.06.30 15:21:06
+05'30'

**(Arul Varma)
CMM (Central), Delhi
30.06.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

**DD No.57 A
PS: Paharganj**

30.06.2020

The present Kalandra has been received from the Court of Ms. Shefali Sharma, Ld. ACMM-01, Central District.

Present: Ld. APP for the State

Heard.

Let the present Kalandra be tagged with the main charge-sheet as and when filed before the Court.

Digitally signed
by ARUL
VARMA
Date:
2020.06.30
14:38:08 +0530
(Arul Varma)
CMM (Central), Delhi
30.06.2020